

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P. NO.256 of 2004

IN

O.A. NO.514 of 2002

New Delhi, this the 25th day of November, 2004

(5)

**HON'BLE SHRI SHANKER RAJU, MEMBER (J)
HON'BLE SHRI SARWESHWAR JHA, MEMBER (A)**

1. All India RMS and MMS Employees' Union
Mail Guard and Group 'D'
Through the General Secretary of the Union,
Shri Bhagwan Dass, D-6, Samru Place, Mandir Marg,
New Delhi-110001.
2. Smt. Mithilesh
aged 45 years, w/o of Ganga Saran Sharma,
working as Casual Labour,
Delhi Sorting Division, RMS Bhavan,
Delhi-110006.
3. Shri Virender Pal
aged 36 years,
son of Shri Natha Ram,
working as Casual Labour, New Delhi Sorting Division,
Delhi Circle, New Delhi TMO,
New Delhi Railway Station,
New Delhi 110055.
4. Shri Ram Charan,
aged 45 years,
son of Shri Kali Charan, working as Casual Labour,
Gol Dak Khana Sorting Office,
New Delhi – 110001.
5. Shri Dharamvir Singh III
aged 41 years,
son of late Shri Nain Singh, working as casual labour,
Delhi RMS, Delhi –110006.Applicants.

(By Advocate : Shri T.M. Ranganathan)

versus

Shri Vijay Bhushan,
Secretary of the Government,
Department of Post,
Dak Bhavan,
New Delhi –110001.

.....Respondents.

(By Advocate : Shri B.K. Berera)

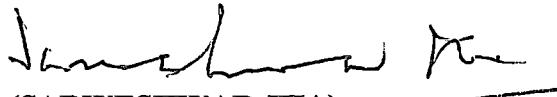
ORDER (ORAL)

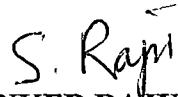
SHRI SHANKER RAJU, MEMBER (J) :

Learned counsel heard.

2. In the light of the decision in W.P.(C) 4911/2003 of the Hon'ble High Court of Delhi dated 6.10.2004 whereby the respondents were accorded three months' time for reconsidering the matter and passing the appropriate order.

3. In this view of the matter, the present CP does not survive at present. (8)
Accordingly, CP is disposed of with liberty to the parties to revive the same at an appropriate stage. Notices are discharged.


(SARWESHWAR JHA)
MEMBER (A)


(SHANKER RAJU)
MEMBER (J)

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